SHRI RAJIV GANDHI: No. That would not be a party view, and I do not know which party you belong to. (Interruptions) I do not know whether you are from the National Front or Telugu Desam. (Interruptions).

SHRI PARVATHANENI UPENDRA: It is a part of the National Front. You must know that much.

SERI SUBRAMANIAN SWAMY: Do you want guidelines on how to secure 95 per cent of votes?

SHRI RAJIV GANDHI: I think that wa_{ε} really all that was asked.

SHRI M. S. GURUPADASWAMY: Who was at the back of the coup, if you know that?

SHRI RAJIV GANDHI: I answered that. I said that there are some indications as to who it was, but as the earlier reports coming in were inaccurate in a number of areas I would not like to make a statement on that in the House. We feel that this is not an issue for us to get involved in. It is for the Maldivians to sort out who they were. If they request for our help in anything, we will help. They have asked our help to mop up those people on the islands and to stop the two boats which were there. We are trying to help them to do that. If they want more help we will consider their request and if it is possible for us we will give them more help.

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I think I have answered most of the questions. Thank you.

MR. CHAIRMAN: The House stands adjourned for lunch and will meet at 2,30 p.m.

The House then adjourned for lunch at thirty minutes past on_2 of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock. The Vice-Chairman [Shri B. Satyanarayan Reddy] in the Chair.

ANNOUNCEMENT REGARDING PARLIAMENTARY HOLIDAY ON 14TH NOVEMBER, 1988

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY). Hon. Members, as you are aware, 14th November, 1988, is the birth centenary of Pandit Jawaharlal Nehru. A suggestion was made that we may declare it as a Parliamentary holiday on this occasion. I consulted leaders of various groups in the mat-As agreed, there will be noter. sitting of the House on that day.

This is the announcement by the Chairman. t

CONSTITUTION (AMENDMENT) BILL, 1988

[to amend the Tenth Scheduled]

SHRI PAWAN KUMAR BANSAL (Punjab): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted. The second second

SHRI PAWAN KUMAR BANSAL: Sir, I introduce the Bill.

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CONSTITUTION (AMENDMENT) BILL, 1987.—(Contd. from 12th August, 1988)

[Insertion of new article 156A]

THE VICE-CHAIRMAN (Shri B. Satyanarayan Reddy): W_e will now take up Mr. Chitta Basu's Bill. Mr. Ram Awadhesh is not here. Shri Panwar is not here. Shri Bir Bhadra Pratap Singh.

SHRI BIR BHADRA PRATAP SINGH (Uttar Pradesh): I enquired about the amendment to be inserted in Article 15[#]. THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): You are speaking on the Bill introduced by Mr. Chitta Basu. Have you got a copy of the Bill?

SHRI BIR BHADRA PRATAP SINGH: No. How can I know and how can I speak?

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): You have given your name.

SHRI BIR BHADRA PRATAP 'SINGH: But the copies are not here.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY). Please give him a copy of the Bill. I will call you name later. Mr. Narayanasamy.

SHRL V. NARAYANASAMY (Pondicherry): Mr. Vice-Chairman. Sir, I have gone through the Bill introduced by hon. Senior Member of this House, Shri Chitta Basu, for impeaching the Governors. Sir, there is a general tendency among the Opposition-ruled States, especially the Chief Ministers of the Oppositionruled States, that the Governor's post should be abolished. That is their idea. And they are very well telling to the public that the Governors are acting as the agents of the Centre. That is their accusation.

Sir, the Governor is acting as the executive authority. Whenever the elected Government violates the norms and principles of the Constitution, the Governor has to interfere. When the Governor reminds them of their duties, they think that the Governor has interfered in their internal administration. Such a fallacious impression which is in the mnds of the Minisers and the Chief Ministers of the Opposition-ruled States should be wiped out of their minds because, Sir, it was discussed Assembly even in the Constituent Governors. of the about the role Apart from that, Sir, even the Sarkaria Commission which was appointed to go into the question whe-

ther the post of Governor should remain and whether the Governors should be impeached, has discussed at length all these issues. The views of the States and the Centre lave also been heard. And then it $w_{\theta_{2}}$ decided that the Governor's post is a must in terms of any contingency and also when the functions of the State have to continue normally. Sir, when there is a political crisis in a State when the ruling party lose; its majority, the Governor has to act according to the Constitution., He has to see which party got the majority, and if he is satisfied that a particular political party is having the confidence of the majority of the Members of the Legislature, then he allows them to form the Ministry. When he finds that there is a grave situation and there is a constitutional breakdown, then the Governor has to recommend t_0 the Centre that President's Rule should be imposed. Sir, a general grievance which is there among the Opposition-ruled States is that the Governors are interfering in the internal administration and that the Governors are not keeping quiet. Why should the Lov-erpors keep quiet when the Chief Ministers are violating the Constitutional norms, when they are acting the according to their whims and fancies to have their political ends? The Governor has to remind them of their duties and responsibilities as the Head of the State. But it is not being tolerated. And that tendency has to go away from their

S_{1r}, the Amendment which is sought to be inserted is that as prov ded under article 61, when the President is to be impeached by bringing the Resolution before this House and discussing the matter, the Governors should also be impeached. S'r, the Governors are appointed by the President of India. They hold pleasure of the the office, during the president When president reposes confidence in them, they hold the office. Sir, that is Provision the

minds.

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which was contemplated while appointing the Governors in any States. Sir, I would like to say that except o_n one or two occasions, that too on rare occasions, the Governors have acted in accordance with the Constitution.

But they have not violated the norms. Sir, here and there, there may be some faults and sometimes due to their over-anxiousness and sometimes due to their ignorance they might have incorrectly acted. On two occasions I have also seen that have acted against the Constitution. But they have then resigned and gore out of office. But in normal cases right from the days when the Constitution came into force and when the Constituent Assembly was formed. I did note that the Governors are acting according to the provisions of the Constitution. The normal jurisprudence is that the appointing . uthorities are to dismiss a person from service. Sir, here the President appoints the Governor in any State. The President alone can decide whether the Governor has to remain in the State or not, if he violates the norms of the Constitution. Why should . the issue be brought before Parliamert? I do not find any reason for doing that because the purpose for bringing forward this Bill is to have a check on the Governors. I would like to say that that is the intention of moving the amendment before this Sir, I would again like to House. say that the general jurisprudence is 🖌 that the appointing authority has to dismiss a person from service. Now, Sir, the appointing authority is the President of India and when the President of India feels satisfied about the conduct of a Governor why should the matter be brought before Parliament? And when a Governor feels that he has violated the norms and principles of the Constitution, he has gone out of office, he has resigned In so many cases it has his post. happened that he did rot stick to the post. We have two precedents in this connection I do not find any reason partisular amendment for this be brought which is sought to

before this House. Sir, If this is allowed, my humble opinion is that it will be resorted to by all the political parties and then the sanctity of the Governo'rs post will be definitely lost. Therefore, Sir, when the President of India is controlling the Governor and the President of India is supervising his functions and frequently calling the meetings of the Governors and giving them guidelines. when all these acts are being done by him, my submission is that this particular amendment which is sought to be brought before the House for impeaching the Governor is not necessary according to me and the apprehension in the minds of the various political parties that the Governors are not acting according to the principles of the Constitution is only a fallacy because time and again it has been proved by various Governors in various States that they have acted as agents of the Central Government. and they have acted according to the provisions of the Constitution and they have acted according to their conscience and whenever they have felt that they were wrong they have resigned their job and they have gone out of office. Therefore I feel that this particular provision is not necessary. Even if this particular provision is pressed by the hon. Member I feel that the President of India alone can do that and not the Parliament which has to be given the power to do that.

Sir on several matters, including. the powers of the Governors, there are checks and balances provided inthe Constitution. Sir, the Governor is not acting independently. Whenever he is in doubt about the constitutional provisions. he gets the opinion of the President of India and on the advice given by the President of India he acts. When that being the case, the provision to be included for impeaching the Governor will not only create a situation which will create crisis in а particular State, but every day we will be seeing in Parliament that Rewê solutions are being moved for impeaching the Governor of one State or another. Sir, we know and we see in

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the newspapers especially in the opposition ruled States that there are differences of opinion between the Chief Minister and the Governor, The political party which is representing that State in Parliament, if it is allowed to move the resolution, that will create chaos and confusion, and as I said, Sir, the sanctity of the post of Governor will vanish. Therefore. Sir. I feel that this amendment is necessary. Our fore fathers and the Con-titutional experts have thought of this and they have found that the President of India is controlling the Governor, and he is the authority to control the Governor. Thereore, this provision is not necessary.

With these words, Sir, I conclude. Thank you.

श्री मोहम्मद खलील्र रहमान (ग्रान्ध प्रदेश) : जन ब व इस चेयरमैन साहब, भ्रानरेबल मैम्बर जनाब चित्त वसू ने जो कंस्टोट्यूझन (ग्रमेन्डमेन्ट) बिल पेश किया है उसकी मैं भरपूर त[्]ईद करता हूं आरीर यह वका का तकाजा और हलते की यही बताते हैं कि यह जो अनेड नेंट की "कल में जो बात ग्राई हैं यह निहायत ग्रहम है ग्रीर इसे दस्तर का एक हिमा बन ना चाहिए म ट्रोने दस्तर नं जब दस्तुर बनाय/ था तो गवनेर कों हैंड आफ दी स्टेट की हैसि त से रात्रा था ग्र**ी**र इसमें माहरीने टम्तर की नेक-नीयतीथी की उन्होने यह गर्नर का स्रोहोदा कायम किया और देखा यह मी गया कि टस्तुर के निफाज के कोई 10-12 साल तक गवर्नर और फिर गवनीर को एष्वानेंट करनेवाली अथ रिटी और एजेंसी इंतह ही नेकनीयती के साथ ग्रारि गैर-जानिबदार होकर गवर्नर का एप्दायंटमेंट करती थी और इंतहई गैर-जग्निबदारी के साथ एष्वायेंटेड गवर्नर बिल्कूल इम्पार्शल तरीके ते काम भी करते थे ग्रीर जो उनकी जिम्मेदारियां थीं, जो उनके फरायज इंतहाई खुणग्रमलुबी के साथ उन फरायज को ग्रन्जाम देते थे। मगर जैले-जैसे वक्त गुजरता गया हमने यह देखा कि गवनर्ज ने एक मरकजी हकुमत के एजेंट की हेसियत से काम करना शुरू कर दिया । इसमें गवर्नर से ज्यादा मरकजी हकमत का भी कसूर हैकि उन्होंने एक सियासी रि हैब्लिटे-जन के तौर पर ग्रंपनी ही पार्टी के श्रफराद

को गवनेर पर तकहर किया ग्रौर वह गवर्नर ग्रापने ग्राया, ग्रों की खुशनूदीके लिए, मरवाजी हन्मत की खुशन्दी के लिए उनके इग्रारों पर चलनी गुरु दिया। चनाचे चन्द मिमालें मैं पेश कर सकता ह किः किस जगह गवर्नर ने उनके जो फायजे हें ग्रीर उनकी जो जिम्मेद रियां हैं दस्तुर के तहत उनकी खिल फदर्जी की है। 1984 में हमने आन्ध्र प्रदेश में यह देखा कि उस वका के गवर्नर थीं राम तल ने किस तरह और कानूनी तौर पर ग्रीर गैर दस्तुरी तोर पर झान्ध्र प्रदेश के चीफ मिनिस्टर जनाब एन.टी. र माराव सहब को उन्होंने बेदलल विया ग्रीर एक एसे चीफ मिनिस्टार का गवर्नर ने तकरुर विया जिसको किसी विस्म की ग्रकटरियते या मैजोरिटी झान्ध्र की अप वर्ली में रही थी। यह इंतहाई ग्रफसोन की वात है, चुन चे एक महीने के ग्रन्दर ही यह बात मंजरेग्र म पर ग्रा ग कि गतर्नर राम लाल का जो एकट था वह इंटर ई अनकांस्तीट्र्युशनल एक्ट था, विल्वुल गैर काननी एक्ट था ग्रौर भास्कर राव को उन्होंने जो चोंफ मिनिस्टर वन य था वह बहुत बड़ी गलती थी। चुनचे एक महीने के वाद भास्कर राव की हलत यह हुई कि वह असेंबली को भी फेस नहीं कर लके ग्रीर वहां में चीफ मिनिस्टी के ग्रीहदे 🤃 उनको ह थ धोना पड़ा ग्रौर मरकर्जा हकूमत मजबूर हो गई कि ग्रवाम का एतमाद रखने व ले चीफ मिनिस्टर एन. टी. रामाराव को दोवारा ग्रान्ध्र प्रदेश का चीफ मिलिटन बराया। यह डतनी ग्लेशिंग दि मिलल है जो हिन्दुस्तान की तरेख़ में पेण नहीं की जा मकर्ता जो यह गवर्नर की गलती है। तो मैं यह पुछना च हता हं कि राम लाल ने क्यों ऐस। काम किया था ? जाहिर है कि उस वक्त के गवर्नर मिनिस्टर राम लाल का काम सिर्फ उस वक्त की मरकजी हकूमत को संतुष्ट करना था और उनके डझारों पर काम करना था l

दूसरी मिसाल हम कश्मीर में भी देखते हैं कि उमवक्त किस तरह से फारूख अब्दुला को जगमोहन सहाब ने वेदखल कर दिया ग्रौर उमकी जगह एक कटपुतजी जी० एम० शाह को वहां का चीफ-मिनिस्टर बनाया ग्रौर कितने दिन

तक जी० एम० शाह हुकुमत कर सके ? क्या वह उसे ग्रमेम्बली को फेश कर सके। यह सब बात जो, ग्राम है ग्रौर यह जाहिर - है कि मिनिस्टर जगमोहन ने फार्डक ग्रब्दुल्ला को चौफ मिनिस्टरी से जो वेदवल किया था, वह बड़ी गलती थी, ग्रोर गैर-दस्तूरी बात थी। चुनाचे अभी इसी माल हम नागालेंड ग्रौर मिजोरम में देखते है कि वहां के गवर्नर न भी इंस्तिहा गैरजानिबदारी के साथ काम लेते हुए वहां के मुनतेखिबा चीफ मिनिस्टरों को बेदखल कर दिया ग्रौर उनकी जगह या तो सदर राज्य कायम किया या ग्रौर, किसी कटपूतली चीक मिनिस्टर का उन्होने वहां पर तकरूर जो हैं, किया है।

तो हालात यह बताते हैं कि यह जरूरी है कि गवर्नर का जो ग्रोहदा है, मगर इस किस्म के ग्रफराद, जो मरकज के इशारो पर काम करते हैं ग्रोर मरकज के एजेंट की हैसियत ने काम करते है, उनका जो है दस्तुर यालाए ताक रखकर मजाक उड़ाते हुए अपने त्राकाओं की खुशनुनी हामिल करन की खातिर दस्तूर ँको ख़ित्राफवरजी कश्ते आ रहे हैं।

इन ततम चलों के वावजुद हमा दस्तूर नें कनई इन किस्म की गुंजाइश नहीं है कि किम तरह से एक गवर्नर को जो है ग्रलहदाकियां जा सकता है। अगर वहे दस्तूर की ख़िफाफ-वरजी करें। जब तक हिन्दुस्तान के सदर के ताल्लुक से दस्तुर में क्रार्टिकल 61 में यह गूंजाइण मौजूद है कि अगर वह दस्तूर की ख़िलाफ-बरजी करता है तो उसे इम्पीज किया जा सकता है उसो तरह से यह भी जरूरी है कि गवनर को हटाने के लिए भी, ग्रगर वह दस्तूर की खिलाफ-वरजी करे, तो यह दफा झौर आर्टिकल होना चाहिए कि इनको भी इभ्यीच किया जाएगा ।

इन्हीं लक्जों के साथ में जनाउ चित्त बस् माहेब की बिल, जो ग्रमेडमेंट दग्तूर का, पेश है, उमकी भरपुर ताईद करता ह ग्रीर इतना कहते हुए जो ग्राप्ने मुझे बतन दिया है उसके लिए ब्रापका गुत्रिया ब्रदा करना करता हू । २९ ५०५ ६ - ५० - ५

†[شرى محمد خلهل أنرحمان (أندفرا پرديھر) : جفاب وائس جيرمين صاحب - آنريبل منبر جلاب جلا يسو نے جو كنستى تيوشن ^{وو}امند منت' بل پیش کیا ہے المك ميس بهريور قائيد كرتا هون ارر به رقت کا تقامه هے اور حالات بھی یہی بتائے ہیں کہ امنڈ مدت وں شکل میں جو بات آئی ہے یہ نهایت اهم هے ا.ر اسے ،ستور کا ایک حصه اذاباً چاهئے ۔ م هرين دسترور نے جب دستور بدایا تایا تو نورنر کو هید آف دی اسٹیت کی هیئیت سے رکبا تھا اور اسمیں ماہریں دستور کی نیک نیتی بھی کہ انہوں نے یه گررنر کا عهده کا قائم کیا اور دیکها یہ گیا کہ دستور کے نہاذ کے کوئی دس باره سال تک گو نار اور به<mark>ر</mark> کو ایائیت کرنے والی اتہارتی اور ایجدسی انتہائی نیک نیٹی کے ساته ارد غدر جانبدار هرکر گرزنر کا اپاللتىنت كرتى تېي - اور انتهائى غهر جانبداری کے سا ہ اپائنڈڈ گورنر بالکل 'مبارشل طریته م کام بھی کرتے تھے اور جو انہی ذمہ داریاں تهى جو انكے فرائض تمے انتہاؤى خوش اسلوبی کے ساتھ ان فرائض کو الجام دیتے تھے - مگر جیسے جیسے وقت گزرتا گیا هم نے یہ دیکھا کہ گورنار نے ایک مرکزی حکومات کے اینجذف کی جهتیت سے کام کرنا

Transliteration in Arabic script.

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افتماد رکهنے والے چیف ملستر این - تی - ورماراؤ کو دوبارہ آندهرا پردیمی کا چیف ملستر بنایا - یک اتنی گلیرنگ ایک مثال ہے جو هلدوستان کی تاریخ میں پیش پیش نہیں کی جا سکتی جو یہ گورنر کی غلطی ہے - یو میں یہ پوچھنا غلطی ہے - یو میں یہ پوچھنا خام کیا تھا - ظاہر ہے کہ اس وقت کی کورنا تھا اور انکے اشاروں پر کام کرنا تھا -

ً دوسری مثال هم کشمهر مهن بھی دیکھتے ہیں کہ اس وقت کس طرح سے فاررق عہداللہ کو جگموہن صاحب نے بے تخل کر دیا اور اسٹی جگه ایک کتم بتلی جی - ایم - شاه کو وہاں کا چیف منسقر بذایا اور کتھے دن تک جی۔ ایم۔ شاہ حکومت کو سکے - کیا وہ اسمبلی کو فیس کر سکے - یہ بات جو عام ہے اور ظامر ہے کہ مستر جگموہوں نے فارول عبداللہ کو چیف ملستری سے جو بے دخل کیا ترا - وہ بری فلطی تهی ارر غیر دستوری بات تهی چنائچه ابهی اسی هم ناکالیند اور مزورم میں دیکھتے ہیں کہ رہاں نے گورنروں لے بھی انتہائی غیرجانبداری کے ساتھ کام لیتے ہوئے وہاں کے منتخبه چيف منسڌ،وں کو يدخل کر دیا اور انکی جگهه یا تو صدر 🕤 قائم کیا یا اور کسی کتھ پتلی

Transliteration in Arabic script.

کر دیہا - استھی گورنر سے زیبادہ مرکزی حکومت کا بھی قصور ہے -که انہوں نے سیاسی ریبھبلیٹیشن کے طرز پر ایڈی ھی پیارٹی کے إفراد کو گورڈر کے مہدے پر تقرر کہا اور کہرنہ بے اپنے آناؤں کی خوشلودی كَيْلَيُهُ- مَرْكَزَى حَكَرَمْتُعَ كَي حُوْقُلُونِي ا كيليم إنكم اشارون يو جلذا شروع كيا-جنانچه چند مثالیی میں پیش کر سکتا ہیں کہ کس جگہ گورنی نے انکے جو فرائض ھیں اور انکی جو ذمه داریان هین دستور کے کتھت انکی خلف ورزی کی ہے ۱۹۸۳ع مهن هم نے آندهرا پردیش میں یہ ۔ دیکھا کہ اس وقت کے گورندِ شری رام ^ران نے کس طرح ع**یر قا^رو:**ی طور پر غیر دسدون طور پر آندهرا پردیش کے چیف منسار جناب این - 3 -راما راؤ صاحب کو انہوں نے بےدخل کیا اور ایک ایسے چیف منستر کا گورنز نے تقرر کیا جسکو کسی قص کی اکثیریت یا میجورتی آدهرا پوديش کې اسمېلي مين نههن نبهی یه انتهائی <mark>افسوس کی بانه</mark> ھے - چدانھیم ایک مہینے کے اندر ہی یہ بات منظر ءام پر آ گئی کہ گورنر رام لال کا جو ایک ت دیا وہ التهائي الكانستي قيوش ايكت تها -بالكل غير قانوني ايكت تها اور بھاسکر راؤ کو انہوں نے چیف منسٹر ېترې تېا و بېت بوم غلطي تهي -جذائجہ ایک مہینے کے بعد بھاسکر راؤ کې يه حالت موالي که ولا اسمېلې کو بھی فیس نہیں کر پائے اور وہاں سے چیف ملسٹری کے عہدے الكو هاته دعونا ياز اور مركزي

Transliteration in Arabic script.

حکومت معجبور هو گئی که عوام کا

چیف منسٹر کا انہوں نے وہاں پر **تت**رر جو ہے[۔] کیا ہے جو فات یہ ا تو حالات یہ بتاتے ہیں کہ یہ ضروري که کورنر کا جو عهده - جو ایک (.تهائی مهذب ترین عهد هوتا هے - وہ استیب کا هیڈ هوتا ھے - مکر اس قسم کے افراد جا رد، کے اشاروں ہر کام کرتے ھیے۔ اور مرکز کے ایجینٹ کی حیثیت سے کام کرتے ھی - انکا ج کے دسترور بالألي طاق وكهكو مذاق ازاته هرك أبه آقاؤں کے خوشدودی حاصل کرنے کی خاطر دستور کی خلاف ورزم کرتے آ رہے ھیں -ان تمام چيزوں کے باوجود همارے دسترو میں قطعی اس قسم کی **گڈ**چائھی نہیں ہے کہ کسطرح ہے لیک گورندر کو جو ہے علتحدِہ کیا ما سکتا م - اگر وا دستور کی حلاف وازی کرے - جب زیک هندرستان کے صدر نے *دملق سے دستر*ر مير - آرٿيکل ۲۱ ميں يہ گذڪائھن موجود ه که ابر وه دسترو کی خلاف ررزی کرنا ہے تو اے امبیم كوا جا ستدا ہے - اسی طرح ایت بای ضروری ہے کہ ڈارنر کو ہٹانے کر لملیے بہی اگر وہ دستمبر کی خلاف و زی کرے تو یہ دفعہ اور آرتیکل مولا چاهدے که انکو بھی امپیم کیا جائيركا وسي انہوں الفاط کے ۔اتب میں جناب چنبا يسو صاحب کا بل - جو

Transliteration in Arabic script. 1290 RS—9. املڈملت دستور کا پیک کے - اسکی بھرپور تابید کردا ھوں اور انلا کھتے جو آپ نے محمے وقت دیا ھے اسکے لگے آپ کا شکریہ ادا کرنز ھوں -]

SHRI SHANKARRAO NARAYA-NRAO DESHMUKH (Maharashtra): Mr. Vice-Chairman, Sir, I rise to oppose the Bill. The Bill, which seeks to amend the Constitution is misconceived and it appears the move has not properly understood the provisions of the Constitution. There is same confusion in the mind of the mover.

Our Costitution is a quasi-federal Constitution. It is unitary and centralised. If you go through the provisions of the Constitution, concerning, the President and the Governor, you can realise the whole thing. I would like to draw the attention of the House to articles 52 and 53. Article 52 reads as follows:

"There shall be a President of India."

Article 53 says:

"The execulive power of the Union shall be vested in the President...

Therefore it is unitary and consequently becomes federal—

 \dots and shall be exercised by him either directly or through officers subodrinate to him in accordance with his Constitution."

Therefore, the President de gates his The Constitutional head is powers. the president. In order to administer, govern the country in accordance with the Constitution he appoints the Governor directly or through officers subordinate to him. Therefore all these Governors are appointel by him under article 156. But before that, I will draw the attention of this august House to article 155 about appointment of Governor It says: "The Governor of a State shall be appointed by the President by warrant under his hand and seal." This is how the power is delegated under article

[Shri S. N. Deshmukh]

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155. Then the procedure is laid down. The Governor shall hold office during the pleasure of the President. This is about the term of office of the Governor. That is very important. In order to run the country, administer about the country properly the constitutional head is the President and the Governor shall remain in office at his pleasure. If there is any complaint made to the President, certainly he can take action. Even if Shri Chitta Basu desires to make any complaint, he can approach the President. He is not at all prohibited. Therefore. the provisions of the Constitution are quite clear. The President being the executive head appoints the Governor to administer the State. Therefore the whole scheme of the Constitution is well-balanced. The State is not independent, it is a part of the Union. This balance is necessary. The power of the Parliament is balanced by providing the office of the Governor and his appointment shall be through a balancing the President It is thing. It is not as if the State or the Parliament is everything. President is the head. If you want to remove the President you have to impeach him Here the appointment of the Governor is through the Constitutional hea**d**. It is a delegated thing. Therefore no such power can be withdrawn under the present scheme of the Constitution. If you do that, you will be curtailing the power of the Pre-ident. The Parliament will then have to amend the whole scheme of the Constitution cannot be disturbed by making such constitutional amendments which are not consistent with other provisions of the Constitution. If any person, any authority has any grievance against the Governor it is quite open to him to approach the President. The President will certainly take action because he is the appointing authority of the Governor. It is the apointing authority which can remove him, punish him or disturb him not any other authority. This power cannot be given to the Parliament under the present scheme of the Constitution I, therefore, feel that there it is something wrong in iterpreting the provisions of the Constituion by the ho. Member. I know it for certain that

these two appointments are 3.00 P.M. quite different. The Presi-

dent is elected and his appointment is under the Constitution. There is a vast difference beween the post of the President and the post of the Governor. The Government's post is created by a political party and by Government and he is appointed by and he holds office during the pleasure of the President, while the President holds office under the Con-Therefore if you want to stitution. remove the President, there i_s а provision for his impeachment under the Constitution. Therefore there is a clear distinction and such a scheme, which is balanced regarding the Centre and the States and appointment of the highest authority, may not be disturbed. If the Mover of the Rill desires to do something against the Governor, he can even now move the President and have his intention done. Thank you very much.

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श्री ईश दत्त यादव (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष जी. मैं बहत ग्रभारी हं ग्रापका कि इस महत्वपर्ण विल पर श्रापने मुझे बोलने के लिये समय दिया । मान्यवर, माननीय चित्त यसू जी ने भारत के संविधान में एक उपजन्ध 156-ए जोड़ने का जो प्रस्ताव किया है, यह वःत महत्वपर्ण है, जनहित में है ग्रौर इस दे श के प्रजातंत्र को कामयाब बनाने के लिये, मजबूत बनाने के लिये बहुत ग्रावण्यक हैं। इसलिए संविधान में जिस संगोधन का मान नीय चित्त बसुजी ने प्रस्ताव किया है. मैं इसका समर्थन करने के लिये खडा हम्रा हं । ي.

मान्यवर, व्यक्तिगत रूप से मैं तो इस विचार का हूं कि इस देश में राज्यपाल का पद ही नहीं रहना चाहिये, इस तरह का संविधान में संशोधन हो जाना चाहिये क्योंकि मान्यवर

SHRI V. NARAYANASAMY: Then who will be there?

SHRI ISH DUTT YADAV: You will be there.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Let him have his say. Please do not disturb him कहिए, ग्राप कहिए ।

श्री ईश दत्त यादव मैं निवेदन कर रहा था कि मैं इस विचारधाराका हूं कि इस देश में राज्यपाल का पद ही नही रहना चाहिये, क्योंकि मान्यवर, ग्रभी माननीय सदस्य जो सताधारी पक्ष के बोल रहे थे कि दो पद्धतियां है यह ग्रप्वाइंट किया जाता है कि यह नियुक्त किया जाता है। कैसा ग्रादमी नियक्त किया जाता है, जो रिजेक्ट हो जाता है, राजनीति में कही किसी काम का नहीं रह जाता है। काम उसे किस प्रकार का दे दिया जाता है कि केन्द्र की अरकार की राय जो हो उस केन्द्र की सरकार की राय के ग्रनसार तुम चलोते । इसका एप्वाइंटमेंट मान्यवर, संविधान के आर्टिकल 156 में होता है **और 156 में सब क्लाज में प्रोविजन है** इनके प्रधिकार का

The Governor shall hold office pleasure during theoî the President.

जब ाक भारत के महाप्रहिम राष्ट्रपति महोदय प्रसन्न रहेगे, तब तक वह उस पद पर कायन रहेगे ग्रौर मैं वहत ही ग्रादर रखते हुए, हुदय से, इस देश के राष्ट्रपति पद के लिये निवेदन करना चाहता हूं मान्यवर कि इसी संदर्भ में संविधान की ग्राटिकल अगर 74 पढी जाए तो महामहिम राष्ट्रपति महोदय के अधिकार क्या है :

There shall be a Council of Ministers with the Frime Minister at the head to aid and advise the President who shall, in the exercise of his functions, act in accordance with such advice.

महामहिम राष्ट्रपति महोदय भी काउंसिल ग्राफ मिनिस्टर्ज की राय के मुताबिङ ही काम करेंगे । यह जरूर ग्रधिकार उन्ह संविधान में दिया गया है कि काउंसिल ग्राफ मिनिस्टर्ज के पुनः विचार के लिये उस विषय वस्तु को वह लौटा सकेंगे ।

लेकिन मान्यवर जब लौटा देंगे तो क्या परिस्थिति होगी? पुनः जब उनके पास जाएगा तो वे बाध्य हैं हस्ताक्षर करने के लिए जिंमका उल्लेख ग्राटिकल 74 के प्राविनों में है-

"Provided that the President may require the Council of Ministers to reconsider...and the President shall act in accordance with the advice tendered..."

तो क्या स्थिति होगी यह ग्राप जानने हैं। कोई राज्यशल का विवेक नहीं होता। राज्यपाल ग्राथनी इच्छा में कुछ नहीं कर सकतता वह करेगा प्रेसिडेट के प्लैंजर पर ग्रौर प्रेमिडेंट काम करेगा काउंमिल ग्राफ मिनिस्टर्स की राय पर। माध्यवर. इस सदन के माननीय सदस्य श्री खलील उर-रहमान माहव ने बहत ग्रच्छा उदाहरण दिया रामलाल जी का कि किस तरह से उन्होंने वहां पर गड़बड़ी की थी, संविधान की अवभानना की थी ग्रौर मान्यवर मैं साहस कर रहा हूं यह कहने के लिए कि इस पूरे देश में जहां जहां भी राज्यभाल हैं वे केन्द्र सरकार की कठ-पूर्वली हैं।

मान्यवर, इसी सदन में इहर हो रही थी दो दिन से-कल पंजाब हे बारे में ग्रौर परसो मिजोरम के बार में। दोनो जगहों से राज्यपालों की -िनोर्ट ग्रा गई। एक जगह राष्ट्रपति ङ न**न** की ्मरी पुष्टि के লিয ग्रौर जगह राष्ट्रपति का शासनकाल वढाने के लिये वे रिपोर्ट नहीं श्रपने ग्राप भेजते है यह सरकार उन्हे डाइरक्ट करती है, उन्हे निर्देश देती है कि इस तरह की ग्राख्या भेजो इसलिये जब राज्यपाल ग्रपने विवेक से काम नहीं करेंगे उनको स्वविजेक से काम करने का ग्रधिकार नहीं करे**गा** तो वह गलतियां कर सकता है और कल्ता है, इसीलिये माननीय चित्त बसूजी ने जो संविधान संशोधन विधेयक रखा है उसमें एक ग्रनच्छेद जोडने के लिये तो वह बहत सही प्रस्ताव है ग्रगर संविधान ें 156-ए जोड दिया जायेगा तो इसका प्रभाव यह होगा कि राज्यपाल ग्रपने विवेक से काम कर सकेगें वे संविधान की मर्यादा के तहत काम करेंगे, वे कायदे कानून के अनुसार काम [श्री ईश दत्त यादव] करेंग ग्रौर उनको केन्द्र सरकार की कट-पुतली बनकर काम नहीं करना पड़ेगा इस प्रकार जव से संविधान के ग्रनुसार काम करेंगे, जब कायदे कानुन के ग्रनुसार

लिये ग्रौर जनहित के लिये वहुत ग्रच्छा होगा। इसलिये मै ग्रधिक समय न लेते हुए

काम करेंगे तो यह देश के लिये प्रजातंत्र के

इसालय न जावन समय से लेख हुए बहुत जोरदार झब्दों में माननीय चित्त बसु जी को जो संविधान संशोधन विधेयक विचार के लिये ग्राया है, इसका हृदय से स्वागत करता हूं ग्रौर प्रार्थना करता हूं कि इसको पास किया जाए।

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): Mr Vice-Chairman, Sir, I wholeheartedly support this Bill moved by our hon. Member, Mr. Chitta Basu. It is an important Bill. The amendment is quite essential to protect our democratic norms and values and the constitutional position.

[THE VICE-CHAIRMAN, (SHRI SATYA PRAKASH MALAVIYA) in the Chair.]

The office of the Governor is the only office which is free from scrutiny. We can impeach the Presi-We can impeach the Chief dent. Justice of the Supreme Court. We can impeach the Judges of the High We can remove the Prime Court. Minister by passing a no-confidence motion. We can remove the Chief Minister by passing a non-confidence motion. But neither Parliament nor the State Assembly has the right to remove the Governor.

Why is the Governor entrusted with such exemption? I would like to know the answer, the answer from the Treasury Benches. It is necessary because, if you go through the powers of the Governor and powers of the President. the Governor is entrusted with more powers than the President? you giving For example, take According to the assent to a bill. Forty-Seventh Amendment, the President has to give assent to the bill. But, as for as the Governor is concrned, he can give assent or he can refer the bill to the President for consideration. So, it is left to the Governor. So, the Governor is entrusted with more power.

At the same time, when the Governor breaches the faith of the House, when the Governor violates norms of democracy, when the Governor does something against the will of the House, the State Assembly i₃ not in a position t₀ arrest the unlawful, illegal activities of the Governor.

What is the remedy available under the present Constitution? If there is an impeaching clause, there will be a moral fear on the part of the Governor. But now the Governor is free from that fear. That fear is necessary to protect the federal element and to protect democracy at the State level.

Governor holds the office The during the pleasure of the President. What do we mean by the pleasure of the President? In reality it is not the pleasure of the President, it is the of the pleasure party in power. the Governor acts against Ιf the in pleasure of party the power at the Centre, the next moment he will be removed. Therefore, he is not carrying out the executive functions. He is not defending or protecting the constitutional functions. He is not protecting the interest of the State. Rather he is always protecting the interests of the Centre and is a stooge of the Centre or the party in power at the Centre. There is no exception. Even during the Janata rule, the Governors were acting in that manner. I am not what the willing to narrate Governors are now doing . Wherever other parties are in majority they are engineering defection or are controversy against that creating State Government. So they are very particular about the interests of the party at the Centre and not to protect the interests of the State. Therefore,

what is the remedy available to arrest this type of attitude of the Governor?

I am to remind the House that during the discussions of the Constituent Assembly, three methods were discussed. First, it was discussed whether the Governor must be elected as done in the United States. If you go through the modern Constitution submitted by Mr. B. N. Rao, it has been clearly said that elected Governor is necessary, bu it was opposed by the Congress leaders saying that there cannot be two elected heads at the State level. Chief Minister is an elected head. So, the Governor cannot be an elected head. But I am to remind the House that it was at the national level where we are having the elected heads-the Prime Minister is an elected head and the President is an elected head. President i3 not nominated There is an Electoral College and the President is elected. Then what is wrong to amend the Constitution so as to elect the Governor with some Electoral College arrangement? But the Government was not willing to accept that. The argument put forth by the Government is not fair and acceptable because the principle of election of executive heads is accepted at the national level. Therefore, that should be extended to the State level also But, Sir, the idea of elected Governor was dropped.

Then they adopted the panel system. They said there will be a penal of names of Governors. The State Government can prefer any one of the persons from that panel. That too was not followed.

The last method was consensus between the Centre and the States. For the last 20 years, after 1967, the principle of consensus was not at all followed by the Centre. Now, the Centre in an arbitrary manner is nominating a person who is totally against the ideology and principle of the party in power in that State. Is that the object of the Centre now? If there is any non-Congress **(I)** State, they do not want any judicious man; they do not want to have an impartial man. Rather they want a hard-core party-man so as to remove that Government from power. This arbitrary manner of appointing the Governor must be curbed.

What is the remedy available? Either we must amend the Constitution to impeach the Governor, or we must amend the Constitution to provide for election of the Governor. Sir, I would like to remind the House that during the freedom struggle the Congress party was dead against the institution of the Governor itself. They said "it is a colonial innstitution, it is a reactionary institution, it is an undemocratic institution and it should be abolished." They assured the public that they will get this post abilished. But what is more pathetic is that the present Governor is conferred with more powers than the imperialist Governors during the British period. Even during the British period there was an Instrument of instructions which party which group should be allowed to form the Government. There were some guidelines to the Gowernor to be followed in the Act of 1935. There is an Annexure to this Act known as "Instrument of instructions", that is, guidelines I think the Administrative Reforms Commission has stated that the guidelines are necessary to guide the Governor and to protect the interests of the State Government. But our Government has so far not come forward to frame any guidelines or Instrument of instructions. What more pathetic to say is that the Governors themselves have submitted the report to the Government in which they have stated that there is no need of changing the Constitution.

Sir. after 1967, the democratic picture of India has changed. Now, more than 9 States are ruled by non-Congress Governments. So, some rapport is necessary between the Centre and the States. We cannot expect the same position that was at the beginning of independence. So, some change is necessary. In the past Governors

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[Shri Satya Prakash Malviya] have acted in the interest of the Centre. They have neglected the interest of the State. They were the stooges of the Centre. These allegations have been proved beyond reasonable doubt. Then, what is the way?.. (Interruptions)... It is my opinion. You have every right to differ. It is not only my opinion but it is the opinion of the public also. You know about this very well. My point is how are you going to protect the interests...

SHRI PAWAN KUMAR BANSAL (Punjab): We know the public opinion. D_0 you know of the opinion about yourself.

SHRI ALADI ARUNA alias V. ARUNACHALAM You will know about it very soon. My point is that there are no remedial measures to the State Government when there is a violation on the part of Governor. There is a remedial measure against the Chief Mininster, Prime Minister, Chief Justices and other Judges So. it is unfair to allow the Office of the Governor to be free from the power of scrutiny. Therefore, what I suggest is that the amendment of the Constitution is necessary. More than that I demand an elected Governor There is nothing wrong at all. There should be some electoral college by which we can elect a Governor. Of course, in the federal systems, Governors are elected but there is no election of Chief Mininster as such. As I said earlier, the election of the executive head is accepted at the national level. There is nothing wrong, it is within our reasonable system to have an elected Governor within the State. I would remind the House that as far as the Anna DMK is concerned, we have submitted a report and our programme .. (interruptions) ... You have no philosophy. You have no programme. You have no ideology except usurp of power. Don't try to teach me. I know every thing, ... (Interruption) ... That is our parent party. Philosophy of DMK party is the philosophy of Anna DMK party. In the programme there may be some difference. -, 9 5. 2

In 1954 there was a conference at Palaymkottai in our district. In that conference during the period of Dr. Anna, a resolution was moved and passed that the Office of the Governor must be abolished and this post is not at all necessary since it is extravagant, since it is undemocratic and since it functions against the in-That was our terests of the State. decision. Then, Sir, on the basis of that when the DMK first entered into the Assembly in 1957 it boycotted the Governor's Address. Then, a point was raised in the House whether a political party has a right to boycott the speech of Governor Then, a ruling from the Chair was that it was the constitutional right of a political party to participate in any functions of the Assembly or hear any speech. Then, Sir, what I want to say is that we are right from the beginning, aware of this dangerous institution. The Congress Party was also aware of this dangerous institution but now, this Congress Party is also having the imperialistic character. That is why, they are for nominated persons. They are for party people to be appointed as Governors. To curb this practice, to defend the federal principle. to protect the interest of the State. the amendment given by Mr. Chitta Basu is essential, eminent and is the need of the hour. With this, I conclude my speech.

श्री भंवर लाल पंवार (गजस्थान) : उपमभाध्यक्ष महोदय, माननीय चित्त बस् जी द्वारा प्रस्तत संदिधान संशोधन विधेयक का मैं कड़ा विरोध काता हे और विधेयक के संबंध में निम्न तथ्य प्रस्तूत करना चाहता हं। महोदय, हमारा जो संविधान है यह एक युनिक संविधान है जो विभ्व में अपने ग्राप में एक ग्रलग महत्व ग्खता है। यह संविधान जब बना तो उस समय इस में जो मलभत बात रखी गई वह था चैक एण्ड बैलेंसे। भारत की विशेष परिस्थिति को ध्यान में रखते हुए ग्रौर भारत की चार सौ. पांच सौ मालों की दामता के बान जो स्थिति बन चुकी थी उसको किस प्रकार से संजोया जाय, इन बातों को ध्यान में रखते हए हमारे संविधान निर्माताम्रो ने बहत सोच विचार कर ये सब प्रावधान किये थे। मान्प्रवर, भारत के संविधान में शासन ÷. के मंचालन तीन मरुग्र स्तम्भ हैं । एक एकजोत्रयटिव, दूस'रा लेजिप्त्लेटिव और तीसरा जडीशियरी । इन तीनों को एक दूसरे में बांधा गया है ग्रीः इसका समावेश संविधान में किया गयां है । श्री चित्त ने बस् जो इम्पीचमेंट की बात कही गवर्त्तर के लिए तो इन तीनों स्तम्भों के लिये इम्पीचमेंट का प्रावधान संविधान निर्माताग्रों ने किया है । इससे बिल्कूल स्पष्ट होता है ऐसी व्यवस्था संविधान में है । संविधान के पार्ट 5, चेप्टर 1 में, एक्जीक्यटिव का जो हेड है, प्रेसीडेन्ट, उसके इम्पीचमेंट के लिये धारा 56 में इसका प्रावधान किया गया है । संविधान में हर स्तम्भ को चेक करने का प्रावधान है । इसी तरह से लेजिस्लेचर्स में जो कांफिडेंस रखने वाली सरकार है वह तभी तक चल पायेगी जब तक कि लेजिस्लेटिव का उस पर कांफिडेंस है. तभी तक वह चल पायेगी ग्रन्यथा नहीं चल पायेगी । इ.सी प्रकार से लेजिस्लेटिव विग के लिये भी प्रावधान रखा है । इसका जो तीसरा स्तम्भ है, जुडिशियरी उसके लिये भी धारा 124(4) में, यद्यपि प्रेसीडेंट द्वारा सूप्रीम कोर्ट के चीफ जस्टिस को नियुक्त करने का अधिकार है उसमें भी राइंट ग्राफ अप्वाइंटमेंट बाई दि प्रेसीडेन्ट है । इसमें भी यह चैंक ग्रौर बैलैंस की बात है । लेकिन ग्रगर वह संविधान की धाराओं के विरुद्ध काम करने लगे तो उसको भी पालियामेट द्वारा इम्पीच किया जा सकता है । तो तीनों विंगों को चैक ग्रौर बैलैंस के ग्राधार पर काम करने का प्रावधान संविधान में किया गया है। जो एक्जीक्यटिव हैड हैं, प्रेसीडेंट, गव ें उसके ढ़ारा नियंत्रण रखने का प्रापनल संविधान में रखा गया है । उसको इम्पीच करने का प्रावधान फिर से रखने से. क्योंकि इस के लिये कांस्टिट्यट असेंबली ने सिमिलर प्रोविजन धारा 131 गौर 132 में किया है उसको अगर चित्त बसू जी पढें तो वे इस तथ्य से परिचित हो जायेंगे कि उसमे संविधान के निर्माताग्रों ने इसका उल्लेख कर दिया है। 131 में जब उन्होंने देखा कि जो गवर्नर है उसको ग्रप्वाइंट

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nen elte l'an inc किया जाए या इलैक्ट किया जाए, इसके बारे में बहत चर्चा चली ग्रौर समय की हुए हमारे भुतपूर्व नजाकत को देखते प्रधानमंत्री माननीय जवाहरलाल नेहरू ने उस समय यह कहा कि जिस समय इस -प्रावधान को 131 में जोडा गया थः उसका समय की परिस्थिति के साथ वापिस देखना पडेगा और डाः ग्रम्बेडकर ने धारा 132 ^{प्र} में यह अमेंडमेंट ला कर यह कहा कि यह गवर्नर की पोस्ट इलेक्टेड पोस्ट नही होगी यह ग्रप्वाइंटेड बाई दी प्रेजीडेंट होगी । उस बात को धारा 132 को म्रोमेंड कर के इस गवर्नर की पोस्ट को प्रेसीडेंट के द्वारा नियक्त करने का प्रावधान किया गया ग्रौर प्रेजीडेंट के प्लेजर पर अ रखा गया । यह प्रावधान किया गया ग्रौर यही समय का तकाजा था । उस में यह ग्राउंड दिया गया था ग्रगर एक ही स्टेट के टो इलेक्टेड पर्सन होते हैं गवर्नर ग्रौर चीफ मिनिस्टर तो कनफ्लिक्ट होगा ग्रौर कनफ्लिक्ट होने से भारत की युनिटी को खतरा पडेगा ग्रौर सभी स्टेटस को गवर्न करने के लिए एक बडा क्योस पैदा हो जाएगा। इसलिए इस बात को उस समय बडे ध्यान से विचार कर के ही धारा 132 [.] को ग्रमेंड किया गया जो कि वर्तमान में धारा 156 में वैसा का वैसा रखा गया। धारा 156(ए) के जोड़ने से विलकूल गडबड हो जाएंगा और इसके समानान्तर प्रोविजन जो धाराग्रों में है उनमें भी बगैर संणोधन किये यह प्रावधान जोडा भी नही जा सकता है इससे कनफ्लिक्ट हो जाएगा । उस समय यह भी रखा गया था कि इम्पीचमेंट के द्वारा स्टेट के स्वयं के सही रूप से संचालन में भी बाधा ग्रा जाएगी क्योंकि इस प्रकार का प्रावधान होने से उस पोस्ट पर प्रेजीडेंट के द्वारा नियक्त किये गये व्यक्ति को जो प्रेजीडेंट परे हिन्दस्तान की ग्राशाग्रो का प्रतीक प्राइम मिनिस्टर की सलाह पर काम करता है, पुरे हिन्दूस्तान की म्रावाज को ले कर चलता है, हिन्दुस्तान की युनिटी को कायम रखने के लिए, ग्रखण्डता को कायम रखने के लिए होता है उस सेकेंड एग्जीक्युटिव पोस्ट का इम्पीचमेंट करने से प्रथम पोस्ट के उस निष्पक्ष ग्रौर पूरे हिन्दूस्तान की ग्रावाज को परिणित करने वाले व्यक्ति

[श्री भंवर लाल पंवार]

में शंका पैदा करने वाली बात हो जाएगी। इसलिये मैं इस विधयक का बिलकुल घोर विरोध करता हूं । धन्यवाद ।

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Hon. Vice-Chairman, Sir, a lot of interesting discussion had taken place throughout the country in the recent past about the role of Governors. Even during the framing of the Constitution interesting debates took place in the Constituent Assembly. No other issue attracted such a wide discussion as the role of Governors. Eminent personalities and founding-fathers of the Constitution like Jawaharlal Nehru, Vallabhbhai Patel, Dr. Radhakrishnan, Dr. Ambedkar, Alladi Krishnaswami Iyer, J. B. Kripalani and others contributed for the framing of the office of the Governor. Altogether, 7635 amendments were proposed about the role of the Governors among which 2473 amendments were accepted after discussion. On 6th December 1946, the first meeting of the Constituent Assembly took place and on 30th April 1947, two committees were appointed from the Constituent Assembly, one headed by Jawaharla1 Nehru to frame the Union List and the other headed by Sardar Patel to chalk out the State List. On 5th May, 1947, the first meeting of these two committees took place. And from 6th to 9th June, 1947 the item of Governor was discussed. The discussion mainly centred on the role, on the office, of Governor, whether it should be as it was obtaining in USA or whether Governor should be held responsible to the Assembly. Some others suggested that the role of Governor was that of a coordinator between the Union Government and the State Government. A lengthy discussion like this took place on 7-6-1947 and a joint meeting of both the above committees took place and they decided that the Governor should be elected directly from the people. On 27-6-1947 Sardar Patel submitted a report to the

Constituent Assembly stating that the Governor should be elected directly from the people. While finalising the Constitution, Sir B. N. Rau, Draft speaking on Article 131, suggested two alternatives. First, that the Assembly should draw up a panel of four names from among whom the President would choose one; the second alternative, let the Governor be elected directly by the people. Some people suggested if the Governor was elected directly by the people, a confrontation might take place between the Governor and the Chief Minister. So to avoid that a sub-committee was appointed on 10-4-1948 and that subcommittee proposed that the Governor should be appointed by the President. Again on 30th May the Constituent Assembly discussed the matter and in this meeting, Sir, Alladi Krishnaswamy Iyer said before finalising the name of the Governor the State Cabinet should be consulted. On 31-5-1949 Pandit Jawaharlal Nehru said, the Governor should always act above regional political considerations. This was the background while finalising the office of Governor in the Constituent Assembly. Several legal battles also took place in various High Courts as well as in the Supreme Court, On 4-5-1979 in Hargobind Pant v Raghukul Tilak case, in 1955 Raju Namdhar v State of Punjab, in 1971 in E. M. Rao v Madame Gandhi, in 1971 in Shamsher Singh v State of Punjab and in 1971 in K. N. Ragagopalan v Karunaniddhi, the Supreme Court held that the Governor should act only according to the decisions of the Council of Ministers. But what is the track record that is obtaining in the country now? This should be examined carefully. Governor is the constitutional head of a State. But nowadays the office of Governor is becoming more and more controversial: it has become a challenge, it is endangering the federal structure of the country. Whe, Mrs. Gandhi was the Chairman of the AICC, Namboodiripad was thrown out of office in Kerala on the report of the Governor. During January.

1966 when Lal Bahadur Shastri died, a dia'ogue was going on in the country as to who should occupy the office of Prime Minister, Shri A. P. Jain was the Governor of Kerala at that time. He canvassed directly for Mrs. Gandhi's candidature. The press criticised him and he resigned from the office of Governor During March, 1965 elections took place to the Kerala Assembly. CPI(M) was the single largest party. Mr. A. P. Jain was the Governor at that time. What did he do? Even without convening the Assembly, he dissolved the Assembly, In 1966, Sardar Ujjagar Singh was the Governor of Punjab. Even without completing his term of five years, he had to go because he was replaced by another Governor, by name Mr. Dharmavira. Immediately after taking over office, the next day, he recommended the dissolution of the Assembly in that State

During 1971 elections took place to the Kerala Assembly. The Governor was Mr. Dhawan. He invited the single largest party. the CPI(M), to form the Government. But even without doing h_i job, he went on leave and then resigned and no Government was formed.

On 4th March, 1967, in Rajasthan, Shri Sampurnanand was the Governor. Out of 183 people, the Congress was having only 83 in the Assembly. He invited Shri Mohan Lal Sukhadia to form the Government on 12th March, 1967.

SHRI DHULESHWAR MEENA (Rajasthan): Even then he formed the Government there

DR. YELAMANCHILI SIVAJI I am coming to that point Don't worry. I am coming to that only.

Mr Sukhadia expressed his inability to form the Government The Assembly was to be convened on the 14th. But, surprisingly, on the 13th March, the Assembly was suspended. Maharani Gayatri Devi, Ma-

harawal Laxman Singh and other people led a group of MLAs consisting of 93 people to the Rashtrapati and to Mr. Y. B. Chavan, the then Home Minister, and demonstrated their strength in the streets of Delhi. But nothing came out and, on the 28th April, 1967, again Mr. Sukhadia was sworn in as Chief Minister. The Assembly was not dissolved, but it was only suspended and suspended only to gain strength for Mr Sukhadıa.

On the 11th February, 1970, Mr. Nityanand Kanungo was the Governor of Bihar. He recommended President's Rule for six months stating that there was no possibility of a stable Government being formed in Bihar. This was on the 11th of February But within three days, on the 14th of February, he invited Mr. Daroga Prasad Rai, the leader of the Congress (I) Party to form the Government there. Mr. Rai submitted a list of 172 names. Surprisingly, this list contained 17 names which were mentioned by the Governor as doubtful. From among those 17 people, 12 people were inducted into the Cabinet. However, that Government lasted for a short while only which was natural. . .

Again. on 2nd October, 1970, Mr. B. Gopala Reddy-he hails from my State--was the Governor in Uttar Pradesh and he submitted a report to the Rashtrapati stating that no party was "apable of forming a Government in U.P. But within a fortnight, on the 17th October, Mr. T. N. Singh was inducted as the Chief Minister.

In November, 1967. Mr. N. B. Chakravarty was the Governor in Haryana Rao Birendra Singh was the Chief Minister. The Governor recommended President's Rule stating that out of 81 MLAs, since 16 MLAs of the Congress had crossed over to the other side, the strength of the Congress had dwindled So, floor-

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[Dr. Yelamanchili Sivaji]

crossing took place and defections took place. Somehow, on the 29th January, the Government was formed and he was inducted and within six months, to fulfil the Constitutional obligation, the Assembly met, but within one day, it was postponed.

Again, in Kerala, in 1967, Mr. E. M. S. Namboodiripad the was leader of the largest single party and he approached the Governor and said that as the leader of the single largest party he should be asked to form the Government there and he asked him to give a chance to him to form the Government. But no answer was given. Neither was the Assembly suspended. Totally the Assembly was dissolved.

1n Tamil Nadu an interesting situation developed during 1976. Mrs. Gandhi. during the Emerge icy in 1975-76 when we were inside the prison, was telling that there were two islands in the entire country: One is Gujarat and another is Tamil Nadu where the benefits of the Emergency could not be percolated. She was telling this day in and day out. On 29th January, 1976 Mr. K. K. Shah, the then Governor of Tamil Nadu, sent a report stating that the Government headed by Mr. Karunanidhi was with corruption and nepotism. Within two days President's rule was imposed and Justice R. N. Sarkaria was appointed to head the Commission to inquire into the corruption and nepotism charges against the Karunanidhi Government. They stated that on 4th November, 1972 the late M.G.R. submitted a Memorandum charging the Karunanidhi Government with this. That is all right. That Memorandum submitted during 1972 was pulled off from the armoury during 1976, four years later. But, surprisingly, during 1979, during the 1980 elections, both Mr. Karunanidhi and Madam Gandhi fought elections in alliance. Mrs. Gandhi was addressing

a public meeting on the 30th September 1979 at Madras. She told at Madras: Only due to the report of the Anna DMK as well as the CBI, I appointed this Commission and I dissolved that Government but it was not my intention. That was the remark passed by Mrs. Gandhi. This shows that Mr. K. K. Shah as Governor submitted a concocted report only to appease the higher authorities In New Delhi. During 1982, on May 22nd, Mr. Tapase was the Governor i. Chandidgarh, of Haryana. Election took place and out of 90 only 31 people got elected from Congress (I). Naturally, Lok Dal got one, BJP got 6, Cong.(J) 3, Janata got 1, and among 12 independents four people supported Ch. Devi Lal. Mr. Tapaze on the 22nd May asked Ch. Devi Lal to prove his strength at 10 A.M. on the 24th May. But surprisingly on 23rd May Bhajan Lat Saheb took office as Chief Minister. On the 24th May exactly at 10 A.M. Ch. Devi Lal went to Raj Bhavan and met Mr. Tapase along with his battalion of supporters among MLAs. But he was not given the opportunity. Some re-election took place. Even late Ch. Charan Singh found fault with Mr. Devi Lal: he should not lose temper, he should not misbehave with the Governor, this and that. I hope Ram Nareshji knows better and Malaviyaji also knows better about it.

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In Assam, for three years no Government was allowed to be formed On the 12th December, 1980 there President's rule was to end there. But, on 17th November, the then Zail Home Minister_ Giani Sigh. told the Lok Sabha Gongress Party that the was in a position to form the Government. What was the track record of Mr. Talyarkhan as Governor in Sikkim? What happened in Orissa during 1973? 23 Congress M.L.As. defected to the other side and Mrs. Nandini Satpathy was to resign as Governor. Out of 140 M.L.As., there were 72 people on Mr. Biju Patnaik's side. On 6th March, elections took

place to the Rajya Sabha. Congress got 60 votes, whereas the opposition got 72 votes. Shri B. D. Jatti was the Governor at that time. Shri Biju Patnaik was not given an opportunity to form the Government. President's rule was imposed on 5th March. This was the track record. that. What Not only happened during 1973? Biju Patnaik challenged this act in the High Court and the High Court also found fault with the Governor. Later. Shri B. D. Jatti wag the Vice-President of this nation. For some time, he was acting as President too. What happened in Travancore and Cochin in 1954? What in Kerala during happened 1970? What happened in Bengal and Bihar during 1981? What happened in Kurnool in Andhra during 1954? What happened in Pondicherry during 1968? What happened in Manipur during 1969? What happened in Anduring October and **d**hra Pradesh November of 1972? At that time, our hon. P. V. Narasimha Rao was the Chief Minister in Andhra Pradesh. So, the office of the Governor was not only used to destabilise the non-Congress Governments, but the office of the Governor was used to adjust their internal struggles in the legislature party. Shri P. V. Narasimha Rao was enjoying full majority in the Assembly. But the Governor submitted a report that Shri P. V. Narasimha Rao was not in a position to run the Government in Andhra Pradesh. So, the President's rule was imposed and the Assembly was suspended for the time being. Later, our hon. Industries Minister, Shri J. Vengal Rao. was inducted as the Chief Minister after six months in Pradesh. This was the Andhra track record in Andhra Pradesh.

What is going on now in Andhra Pradesh? During 1984, a person named Ram Lal was the Governor in Andhra Pradesh. He thought that number 163 was less than the number 52 So, he asked Mr. Bhaskar Rao, with the support of 52 M.L.As, to form the Government. He inducted

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Mr. Bhaskar Rao as the Chief Minister. He never thought that number 52 was less than number 163. Mr. N.T. Rama Rao, with the suport of 163 M.L.As. was thrown out of office by Mr. Ram Lal. But the people of Andhra Pradesh rose to the occasion and brought Mr. Rama Rao again into office. What happened in Srinagar? A mid-night murder took place. Mr. Jagmohan was the Governor at that time. Not only that. What is going on now in Andhra Pradesh? There is a Governor named Mrs Kumudben Joshi (Interruptions) I don't know whether she is Miss or Mrs. Some times she is reported as 'Miss' and some other time as 'Mrs'. It is not a point to be discussed and we are not bothered much about it. She participates in every Congress meeting or most of the Congress meetings. She attended the Congress meeting on the 1st of this month here in Delhi. On the same day, the Andhra Pradesh State formation day was being celebrated in Andhra Bhavan. She could attend only for a while with a lot of persuation. But she can spend days and days in the Congress meetings. A lot of chat was going on for some time in Andhra Pradesh to appoint an APCC President.

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): Please try to conclude.

YELAMANCHILI SIVAJI: I DR. am concluding, Sir. I advised Mr. Vengal Rao one day: "Why don't you appoint Mrs. Kumud Joshi as PCC President? She can jolly well do that job there instead as a Governor". He laughed away. And that is the track record of the Governor of Andhra Pradesh. Not only that. Several people who were found guilty law of by the courts by the the vacated the land, they posts of Ministers and they were ap_ pointed as Governors, like Dr. M. Chenna Reddy, who was found guilty by the Supreme Court and he resignman pall in the last 22 shall

[Dr. Yelamanchili Shivaji]

ed as a Minister at the Centre, and he went as Governor, Sir, to your State of Uttar Pradesh. And Mr. Ram Lal who was found guilty in that timber case, was appointed as Governor in Andhra Pradesh. I am not blaming this thing. There was a Governor from our State at Maharashtra, at Bombay, by name Mr. Kona Prabhakar Rao. He was defeated in our State as MLA. He went as Governor. That is all right. But he was found fault in meddling with marks...

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI HANS RAJ BHAR-DWAJ): I don't think. Sir, these are the matters which he can refer to because he is making some insinuations against ...

DR. YELAMANCHILI SIVAJI: Not insinuations.

SHRI HANS RAJ BHARDWAJ: You are coming to that. Before that, I want to draw the attention of the Chair. The Member has the liberty to mention the names. But no insinuations should come on record...

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): I will go through the record.

YELAMANCHILI SIVAJI: DR. It is not an insinuation. Mr. Prabhakar Rao as Governor was found guilty for his acts by the High Court. And he resigned. Why insinuation?

SHRI HANS RAJ BHARDWAJ. You go ahead. I have drawn the attention of the Chair.

THE VICE-CHAIRMAN: You continue and try to conclude.

SHRI HANS RAJ BHARDWAJ: You have not spoken on the Bill ...

DR. YELAMANCHILI SIVAJI: It was the track record. Not only that. Several people that were in

the office of the Governor like Mr. R. D. Bhandare, Mr. Joginder Singh, Mr. Biswanath Das. Mr. K. K. Shah, res.gned their jobs as Governors and went for the polls. Of course, most of them lost in the polls. But that is a different story. We know specially Mr. D. K. Borooah as Governor. He resigned his job and went for the polls. And he gave wonder slogans to this nation to be remembered for a long time. This is the track record of the Governors. And recently we came across Gen. Krishna Rao and as to what he did in Nagaland. And this thing is going on.

Therefore, Sir, I wholeheartedly support the Bill introduced by our senior colleague, Chitta Basu. Unless some check is there, I am very much afraid that this nation, the public as a whole may feel that the post of the Governor is not needed and that it endangers the federal structure of this country. Therefore, Sir. I support the Bill introduced by Mr. Chitta Basu. Thank you, Sir.

SHRI BIR BHADRA PRATAP SINGH: Mr. Vice-Chairman, Sir, the entire argument of the Member just preceding before me and most of the arguments advanced from the other side pertain to Article 164 of the Constitution of India whereas this Amendment is sought to be inserted in Article 156, and this is a wonderful logic. If there is some lacuna, some short-coming. some defect in Article 164, then why an attempt be made to amend this Section which is, according to them is the cause of the mischief? Why have you made so much home-work and laboured so much for a Bill which is not pertaining to...

DR. YELAMANCHILI SIVAJI: Are you finding fault with my homework?

SHRI BIR BHADRA PRATAP SINGH: I very much appreciate your futile attempt. It is a futile exercise and wastage of your valuable energy-so and so Chief Minister is

appointed by the Governor. Is there a single example other than this question of appointment from the other side in support of the insertion o: an Amendment in Article 156? Whatever examples came from the are that this particular other side Goveror did not appoint this particular man as Chief Minister and he apponted this man or that man was there a single other argument? But when there is trouble, you want to operate these ideas. You have never attempted to find out the real reason. If this is the argument, I say this is the fallacy of the argument. This is the fundamental mistake in the argument that you should have made an attempt. If, according to you, there is a fallacy in the section, in the provision of the Constitution, that the Governers in regard to article 164 of the Constitution, in the case of appointment of Chief Ministers. do not act impartially or that they act with partiality, then the amendment should have been sought there. But why do you want to amend an innocent provision of law. article 156, for that extraneous consideration? This is the most extraneous reason advanced and your argument is in no way connected with it. It is so remote of reasoning for the in the chain amendment which is sought to be moyed, for which, I say, there is no justification

Now, I did not hear Mr. Chitta Başu. The people whom I have heard s_{0 |}far have not given us a single cogent reason in support of amending article 156 of the Constitution, for a mischief which, according to me is committed by article 164 of the Constitution. So, the right approach was, it is not my advice to you, that you should have tried to amend that article. Therefore. withdraw this ill-conceived Bill, which is not at all relevant, because you do not have a single argument other than that which could be advanced on the appointment of the Chief Ministers.

Now. what are vou asking for? You are osking for the impeachment of

an elected authority. This I am advancing as a legal proposition, asking for the impeachment of an elected authority. It should have some rat onal basis, because the person is elected. If he has not discharged his functions and duties faithfully as vested in him under the Constitution, therefore on relevant basis he should be impeached. But I have yet to find an argument relevant under the bas-s a nominated law on which authority should also be impeached. Could you give me any example anyconstitutionally where legally or where for a consideration which is provided only for an elected officer, that could also be extended to a nominated man? Then why should we not concede the fact that every subordinate bureaucrat should be impeached? Let the Constitution make a provision for impeachment of every abuse of power or misuse of power or usurpation of power or negligence of duty. That will be a preposte-I very humbly submit, rous thing. because the high office of President being an elected office, was sought to be the subject-matter of impeachment. But, we cannot extend that logic by any reason to an office which is, piece of the parent part, the President of India himself. The only remedy is that you ask the President of India to remove him, and if the final authority is the President of India. then you cannot insert a revengeful appointment in the appointing article itself. and that you are not doing. So. I say that the best remedy lies in that when there is an appointing office to ask the appointing authority to remove the man. Now the Indian Constitution is an amalgam of two systems. Why there is a fallacy in your argument? Why have you not tried to amend the section in which lies the true mischief? Whe have you jumped to the irrelevant provision, to the amendment of another section which is in no way

Mr. Chitta Basu, this argu-4 00 P.M.men⁴ is for you, because I am trying to appeal to you to withdraw this ill-conceived Bill go in for a useful legislation. Indian Constitution

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[RAJYA SABHA]

[Shri Bir Bhadra Pratap Singh] is an amalgam; it is both unitary and federal. So far as the exercise of executive power for the purpose of unitary part of the Constitution is concerned, namely, the Centre, the President under his authority is ent.tled to appoint Governors to respective states to discharge certain Consobligations. I will come titutional to the nature of the power subsequently. What is the nature of the power? Yop read article 163. If that is the scope of exercising power conferred on a Governor who is a person appointed by the President under his seal and writing and he holds office during his pleasure, then the scope of power to be exercised, apart from article 164, is under article 163, and I have been all along lalouring to impress upon Mr. Chitta Basu not to be so irrelevant, because it is not trying to amend a law: it is a suggestion to amend a Constitutional provision which is much more sacrosanct and much more important and for which the Constituent Assembly had long deliberations and long consideration took place and each artic'e was considered for long duration of time with the entire wisdom of the Constituent Assembly members, irres. pective of party affiliations. That is why I say that a Constitutional amendment is much more important than an ordinary piece of legislation. Now, what is the scope and extent of the powers that the Constitution has vested in the Governor? Along with article 164, you will have to read article 163, and I am all the time impressing upon this fact that by the nature of appointment of a Governor by the President and the power that is conferred on a Governor as a creature of this Constitution, there is a limitation, and you never thought of that limitation because once you accuse a Governor, you are guided by your own political considerations. You have never considered his position on the basis of the Constitution because you are not in power; and even when you were in power. did you not change Governors? Did you not make a shift? So please consider the arguments that I am advancing with regard to article 163 also. "There shall be a Council of Ministers with the Chief Minister at the head to aid and advise the Governor in the exercise of his function, except in so far as he is by or under this Constitution required to exercise his functions or any of them in his discretion." What are the who powers? Certain powers concerned upon him under this Constitution and certain powers which can be exercised by the aid and advice of the Council of Ministers. Now, this Constitution has never envisaged anything beyond article 163. There is no other scope. And I will come to It is interpretation of article 164. either the advice of the Council of Ministers or whatever has been srid under the Constitution. Where is the third category of powers' The Constitution has made only one distinction. I would request Mr. Chitta Basu to kindly listen to me His follacy will be removed in a moment if he listens to my argument. There are only two types of powers with the Governor. Certain powers are 1sid down in the Constitution. The Chief Minister shall be appointed by the our Governor This is not new in Constitution. I had been to Switzer-There, it is not the Governor land. but it is the Speaker of the Assembly who will appoint a person as the Prime Minister of the country. That is why the office of the Speaker in Switzerland is the most powerful office in the sense that he can ask any member, without asking him to seek majority vote, without asking him to seek a vote of confidence to become the Prime Minister of the country he can appoint any person as the Prime Minister of the country.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir) In Switzerland?

SHRI BIR BHADRA PRATAP SINGH: What is required to be done i_s that later on subsequently, when

the Parliament i_S summoned, he will seek a vote of confidence.

A_S I said, one power of the Governor is that the Chief Minister shall be appointed by him. This is the provision laid down in the Constitution, power conferred under the Constitution. Then, under article 163, in the exercise of hi₃ function, the Governor shall take the aid and advice of the Council of Ministers. Where is the third category of power? Therefore, do not advance ill-conceived arguments.

The Governor is appointed by the President. If there has been any misuse of power in this regard, the President could be impeached. How can you by any stretch of imagination extend this provision of impeachment in the case of the Governor? The Governor is invested with only two types of powers as I have pointed out. Apart from these provisions in the Constitution, there is one overriding consideration. In the case of the discretionary power of the Governor, the final judgement will be that of the Governor, I am referring to article 163(2)which says:

"If any question arises whether any matter i_S or i_S not a matter as respects which the Governor is by or under this Constitution required to act in his discretion, the decision of the Governor in his discretion shall be final...."

This is the overriding provision in the Constitution which says that where there is a dispute about the exercise of the power by the Governor he will be the judge, he will decide that this was his discretion. Even the Supreme Court has said that in the case of a discretionary power, there is limitation in challenging that power. Discretionary powers are not interfered with as in the case of the executive powers. They could be interfered with only in a limited manner, I would ask Mr. Chitta Basu,

where is the third category of power for which you are trying to get article 156 amended. Most of the examples which have been cited are only in relation to article 164 which relates to the appointment of the Chief Minister by the Governor. No other examples have been given. Therefore, I say, there is no justification for amending article 156.

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Sir when you are talking about a Constitutional post, it has to be understood it must be undersood, in conformity with the frame and spirit of the Constitution. There is the federal part also. The Constitution of India is an amalgam of both the unitary and the federal concepts. It is unitary in the sense that only the President has the power to appoint Governors. But you cannot say that Governors are acting as agents of the Goverment. You are advancing the argument that the office of the Governor has been denigrated so much so that Governors are acting as agents of the Goverment. If they start acting as agents of State Governments, then you are happy but your argument is that they are acting as agents of the Centre and that is why it is very bad. In both the cases the argument cannot hold good The President is the apointing authority of the Governor and after the Governor is appointed he discharges the functions of the federal structure He safeguards the federal structure he looks after the structure of one or the other State. So, where is the scope of any misuse or abuse of power on vour own analogies? So do not advance ill-conceived arguments. The provisions of the Constitution are well-thought of, they are sperosanct because they are part of the Constiadvance flimsy tution Do not arguments to get the Constitution changed. This is a fundamental law of the country. You have not ∋dvanced any cogent, legal or constitutional arguments excepting stating a few examples which are irrelevant to the article to which you want to seek an amendment. At the most if you seek

[Shri Bir Bhadra Pratap Singh] an amendment to article 162, it can be considered, $h = -\frac{1}{2} \frac{1}{2} \frac{1}{$

SHRI GHULAM RASOOL MATTO... Mr. Vice-Chairman, I am a little on the horns of a dilemma...

SHRI N. E. BALARAM (Kerala): That you are always.

SHRI GHULAM RASOOL MATTO ... in the case of the amendment propounded by Shri Chitta Basu. On the one hand, it is a fact that the Governors have misused their powers. My friend Dr. Sivaji, has done a good home work and he has given umpteen instances which clearly show that the Governors have not acted according to the Constitution There is no doubt about it. But I am also impressed by the argument advanced by Shri V. Narayanasamy. (Interruptions). May I have the attention of the Minister?

SHRI HANS RAJ BHARDWAJ: I am very much attentive, he is in a dilemma.

SHRI GHULAM RASOOL MATTO: So, on the one hand umpteen cases can be quoted when the Governors have not acted according to the Constitution, and on the other hand the arguments advanced by Shri V, Narayanasamy hold good, where he has that when the appointing stated authority of the Governor is the President, how it is possible to go to a third party for impeachment proceedings bypassing the appointing authority.

SHRI CHITTA BASU (West Bengal): Chief Justices are also appointed by the President.

[The Vice-Chairman (Shri B. Satyanarayan Reddy) in the Chair]

SHRI GHULAM RASOOL MATTO: So my personal opinion is. President is an elected authority, he can be removed, he can be impeached. Similarly, there are provisions for the removal of Chief Justices Attorney General and others. (Interruptions). Please bear with me. So, the fact remains, if the Governor has acted in a way which is not in accordance with the provisions of the Constitution and we bypass the authority, that is the President, and go to impeach him, it looks illogical. It is also a fact that Governors have committed mistakes, Mr. Vice-Chairman, the other day we were discussing Mizoram, how double standards are being used by Governors. Now on the midnight of 2nd July ten people go to Mr. Jagmohan in Srinagar and tell him that they have defected from Dr. Faroog Abdullah's party and with the Congress they in support wanted to form the Government. There the Governor in his discretion, as mentioned by my friend Shri Bir Bhadra Pratap Singh, gave powers to Shri G. M. Shah to form the government An analogous position was created in Mizoram where eight or people, as the case may be, nine defected and Mr. Lalthanhawla had a majority in the Assembly. Out of 40, he had 23 members with him. But Governor said "No, you there the cannot form the government It will be under President's rule". I cannot understand why in the case of Jammu and Kashmir the Governor acted in and in an analogous manner one situation in Mizoram, he acted just the other way.

The simple proposition now would be that we have to see it from this point of view. Governors can commit mistakes, just as the President can commit mistakes, the Prime Minister can comcommit mistakes, the Attorney-General can commit mistakes, the Judges of the Supreme Court can commit mistakes, but the Constitution gives remedy to act against them and even against the the President and the Judges of highest court. What is the provision Governor does not act in when a with the Constitution? accordance This is my simple proposition

The remedy suggested by my friend, to my opinion, is not correct because I have been impressed by Shri Narayanasamy's argument that the appointing authority in the case of Governor is the President and hence bypassing the appointing authority and going to any other forum-be it legislature or Parliament or any other forum-will not be in accordance with natural justice. To my mind, Mr. Bhardwaj, **y**ou have some thinking in your Department that such a provision must be made. I do not know what shape it will take. Maybe it will be in the shape of a petition to the appointing authority—i.e. the President-where an ample opportunity should be aggrieved given to the party or political party which is aggrieved and the Governor himself also, to present their cases, through lawyers if need be, and the President may decide whether the Governor has acted in the correct way or not.

If this proposition is not acceptable to the hon. Minister, which is a very sanguine and genuine proposition. I will refer him to Article 143. Article 143 has a different scope. But I find one word in it which can be of some help to me. That is, "if at any time it appears to the President that a question of law"... actually that article is for that-"...or fact has arisen, or is likely to arise" and if there is a dispute about that, it may be referred to the Supreme Court. But there is one saving factor -i.e. "of law or fact". I say that this is a fact that the Constitution of India gives powers to impeach the President, to remove the Chief Minister or Prime Minister, to remove the Supreme Court Judges, to remove the Attorney-General and to remove the other functionaries, but it does not provide for removing or doing something to the Governor in case he has really acted wrongly. It is all the more necessary when in the Constitution itself, it is clearly given under Art. 159 that the oath or affirma-

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tion by the Governor will be as under:

"...that I will faithfully execute the office of Governor... and will to the best of m_y ability preserve, protect and defend the Constitution and the law. ."

This is the oath or affirmation that the Governor has to take before he assumes office. This provision is included in article 159. My simple question would be, if the exercise can be done in the Ministry of Law, I would not mind, but if the Minister may think it proper, he may refer thi_s question of fact—it is not question of law-that others can be impeached, can be removed, but not Governor. He may refer it to the Supreme Court for its opinion on how the Governor can be treated if he violates the oath or affirmation which he has taken under article 159.. In this connection I have also been impressed by the argument advanced by my friend, Mr. Bir Bhadra Pratap Singh in relation to articles 163 and 164. If in the opinion of the Ministry of Law a provision has to be made for helping those who want that the Governor should be tried and if in that process articles 163 and 164 may also have to be amended, that may also be taken into consideration. But the argument advanced by Mr. Bir Bhadra Pratap Singh is also sound because they have given unlimited powers to the Governor. For instance, under article 163 it has been provided:

"If any question arises whether any matter is or is not a matter a_s respects which the Governor is by or under this required to act in his Constitution discretion, the decision of the Governor in his discretion shall be final, and the validity of anything done by the Governor shall not be called in question on the ground that he ought or ought not to have acted in his discretion."

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[Shri Ghulam Rasool Matto]

This is a very arbitrary power given to the Governor. If this arbitrary power has been given to the Governor, there is nothing left. He can do anything. Nobody can touch him when he does anything against article 159.

I personally feel that the Amendment put forth by Mr. Chitta Basu is well-intentioned. well-meaning. But that is not the remedy towards Therefore, I request the problem. the hon. Minister that he should have an exercise in the Ministry of Law on how a situation like this can be tackled when the Governor has really violated the Constitution and what-treatment can be meted out to him. In this process, if he has to get the opinion of the Supreme Court also under article 143, he may seek the opinion of the Supreme Court also.

But the malady is there. There is no doubt about it, and the malady has to be remedied. It is for the Ministry of Law t_0 think in terms of necessary measures to remedy this malady.

With these observations, I conclude my speech.

SHRI HANS RAJ BHARDWAJ: Hon. Vice-Chairman, Sir. the Constitution (Amendment) Bill, 1987 moved by Shri Chitta Basu aiming at amending article 156 of the Constitution of India, read_s as under:

"Notwithstanding anything contained in this Constitution, the Governor may for violation of the Constitution be removed from the office by impeachment by Parliament in a manner provided in article 61 for impeachment of the President."

Sir, a bare reading of this Bill reflects the intention of the mover that a provision should be inserted in the Constitution of India for impeachment of the Governor. Several speakers have highlighted that in the scheme of the Constitution there is no provision for removal of the Governor but that there are provisions for removal of the Judges, for impeachment of the President and others.

But, Sir, if you kindly look at article 156 itself, it provides that the Governor shall hold office during the pleasure of the President. This is where 1 would like to draw the attention of the hon. Members to the scheme of our Constitution and to the efficacy of the office of the Governor. Unless all these issues are understood in correct perspective, it will be difficult to understand the whole scheme of the Constitution, barely in isolation and with motive something should be found to strenginen rather than to destroy an institution, which has stood the test of time, it will not help to understand the situation.

If you look at the Constitution of India, I would first submit that it is a Union of States. When people say it is federal or unitary, they must have one thing in their mind that India is not like the United States. because india was born free as one country. It is the people of India who achieved independence and out of that independent India States were created. It is not that several states were in existence like they were combined for certain reasons or compulsions. It is one country which fought for the freedom of the country and brought freedom to itself unitedly as a whole. And then the whole history of the States Reorganisation will reflect that on linguistic basis the States were created. Even now the Constitution has provisions which can enlarge the area of a State and which can diminish the area of a State. These issues are within the competence of the Parliament.

But if you look at the office of the President he is head of the, nation. I will just remind the hon. Members, when we elect him what office does he take and what oath is adminusiered to him. It will be easier to understand the role of the President, if you kindly look at the oath which the President is administered. I will read Article 60 which says:

"I, so and so, solemnly affirm or swear in the name of God that I will faithfully execute the office of President (or discharge the functions of the President) of India and will, to the best of my ability, preserve, protect and defend the Constitution and the law and that 1 will devote myself"—this is very pertinent—in the service and wellbeing of the people of India."

The efore, as head of the nation, as head of the State, he has to look to the entire country. He cannot be expected to be parochial. He cannot be expected to have a lop-sided thinking. He is the head of the nation as a whole, not of a part of the State. So when the President performs certain functions, there is a presumption that the Fresident acts in the interest of the nation. If there are any other interpretations of this, they should not be accepted, because the oath which is administered to the President says that the President acts for the nation. He has to see the well-being of the nation, the well-being of the people of the nation as a whole.

See the Governor. What oath is administered to him? Similarly you will find that the Governor has to say that he has to be faithful to the oath which he is administered. He says:

⁴I will faithfully execute the office of Governor and to the best of my ability, preserve, protect and defend the Constitution and the law and that I will devote myself to the service and well-being of the people of the State concerned."

He takes the role of the Governor with this oath. He has to preserve the interest of the people of that So, when the President State. appoints the Governor, he has to see that the State flourishes according to the rule of law. And the President has to keep in touch with the Governor and that the State is run in accordance with the Constitution. Then. Sir, you will kindly see there is а duty cast on the Centre under article 352 of the Constitution which says, I quote briefly, I am not entering into any argument that in democracy elected representatives and views have to be taken into consideration while deciding the issues. Article 355 of the Constitution says "It shall be the duty of the Union to protect every State against the external aggression and internal disturbances and to ensure that the Government of every State is carried on in accordance with the provisions of this Constitution ' Then article 356 of the Constitution relates to where the Presidential rule is imposed. So it is within the scheme of the Constitution The role of the Governor is very important. Nobody can deny this. Wherever there is an internal dis. turbance or there is a failure of machinery and the administration cannot be run, the Governor has to step in; otherwise there will be anarchy. The Union is duty-bound to see that the State runs according to the Constitution. It is a Constitutional reandate. So these institutions have been created with a sacrosanct iden that rule of law prevails, the law and iç, order is maintained, public order maintained and the Government is run according to the Constitution а very holy concept. There should be no controversy about it so long as we are interested in the welfare റീ the nation and the welfare of the people. But I also have the VI-WS hon. from other Members. One Member has guoted instance after instance where he found fault with the functioning of the Governor Well, when a Governor takes a decision, he is not like a Chief Ministe who is acting in the interest of his party.

[Shri Hansraj Bhardwaj]

The Governor acts in the interest of the State as a whole and the people as a whole of that State and with that view if a decision i_S taken and a stable Government is formed, well, many people will dissatisfied, many people may be satisfied. The decision may be controversial but the Constitution permits it that if a stable Government is found and the Gov $erno_r$ has taken a decision which is, according to him, in the best interest of the people and in the best interest of the State as a whole, well, there is bound to be some controversy in one camp or the other. Therefore, it is not correct to repeat and say that these decisions which were taken, all of them were wrong or all of them were biased and the Governor has acted with some motive. This is wholly incorrect and I refute these allegations because several names of the Governor have been mentioned by the hon. Mem. bers. They have been men who have made great sacrifices in the freedom movement. They were great freedom fighters. The hon. Member is sufficiently mature now of age and he must have known them. Some of them have made great sacrifices from their childhood to their adulthood and entered into the older days and then they came into this public life. They have that maturity of understanding maturity of thought. maturity of legal knowledge. When they acted like this, it may not have been to the liking of some political party, this party or that party. But the question is you cannot impute motives because on the whole it is a question of the institution of the Governor. Some people have been very frank in saying that the institution or the office of the Governor is no more necessary. Well, that may be one view but this is not an occasion on this small issue that we should discuss such an important matter The Centre-State relations has been discussed in the Sarkaria Commission and various views have been reflected Some of the views have been attacked on the financial side and the ad-

ministrative side. Those issues have been studied in detail. But the question is that you look into the complete scenario of the country and the post-independence history whether the politicians have acted wisely The State of Haryana at one point of time was known for Aya Ramas and Gaya Rams. If certain people defect and go to this side and some people went to that side, morning and evening if they defect and then you put guards over the MLAs and MPs and see that they do not move around, what type of freedom is this? Do you think the Governor should sit idle and see the game going on freely or horse-trading or whatever it is? In a particular State if the Governor feels that the administration is not functioning according to the Constitution, he is duty-bound by his oath. He is not there to serve the interest of any ruling party, either at the Centre or at the State but he is essentially, according to my humble thinking, duty_bound to the people of that State where he is functioning as a Governor and that is the holy task before the Governor because there may be a lot of internal disturbances. So, the Governor has to act swiftly, without leaving much scope for some of the issues getting complicated Well, politicians as we are, we will alwavs think in those terms that it should suit our convenience, it should suit our party convenience and the judgement must go according to this way. That is the difficulty which makes us say SO many things against some distinguished persons. I have worked with some of the persons whom you mentioned. We have never thought that you can have better people in future. You could have better people in the past. They have a record of administration, record of public life and if you cannot expect that better performance in future. well, you have gone into the past. Their decisions have been very wise and according to thetime and they have served the country. Even if something happens at a particular time, only the history tells what had happened at that time and

on such public figures.

what should not have happened at that time. I think, I have almost gone through all the decisions which you mentioned. Barring a few, I think, the people involved were great men of this great country and we should not comment irresponsibility

Now. Sir, coming to another point, a point was made about the conflict between the Governor and the Chief Minister. Sir, it is bound to be there. When we become free, there was one party, that was Congress Party and whenever there were elections, right from 1952 onwards, this party alone contested elections and there was hardly any other party for four General elections. I quite remember since my childhood that they were always in power at the Centre as well as in the States. But later on, severaj groups within the Congress Party emerged on the basis of ideology. Within Congress, there were splits. I remember 1969 split quite clearly. There was ideological conflict within the Congress, right side and left side or centrist and a split took place and we went to the polls and the people decided whom they liked. They brought Shrimati Indira Gandhi in 1971 as the Prime Minister after split. Similarly, later on, in 1978 also, there within the Congress was a split been splits in There have Party. The hon. Member D.M.K. party. Who can understand was speaking. the politics of DMK or AIADMK? T do not think anyone of you appreciates it. There is hardly any policy or programme involved. But this is their private matter. Why the Governor should be brought into it? Do you like the scenes which occurred in the Tamil Nadu Assembly? Was the Governor not justified in imposing your MLAs Presiden^t's Rule when and MPs were being beaten up within the House? Could you expect any other course for the Governor to follow? These are the issues which you have to consider without any emotional touch into it. The public life has become very tense. Yes, I quite see that in a democratic set-up, any party can come into power in the State or at the Centre because it is after all the people of India that matter, the people of the State that matter, and I quite agree with you that once the people elect a Government, it should be allowed to function and that is the democratic way There should be no interferof life. ence except that on the floor of the House, we should argue our policies.

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): Unless the Government goes out the Janata way.

SHRI HANS RAJ BHARDWAJ: Malaviya Ji, well, I tell you, what was Janata? It was a part of the Congress which went 'to the other side and other people joined them and came to power in 1977 because most of the Janata stuff was from our party. They went out of our party. There was a conflict. Most of the Janata ...(Interruptions).

SHRI ASHIS SEN (West Bengal): This is one of the reasons why people have gone away from your party. What you are pronouncing now is the reason why people have gone out.

SHRI HANS RAJ BHARDWAJ: I am making my statement with full responsibility and I will not say а word to hurt the sentiments of any political party because I am alive to the fact that in a parliamentary democracy various political parties must thrive on ideological programmes, on thinking that is acceptable to people. they Wherever people elect them, think that it is in their interest. I am telling you splits do take place. There was the Communist Party of India, your party. It split. I remember, in 1950s it was one party. But later on, out of considerations best known to them, it split into two. the CPI and the CPM. Out of the CPM also several parties have been Marxistformed, Lenin-Marxist or Lenin or whatever they are. And in your own party, Telgu Desam.

[Shri Hansraj Bhardwaj]

Bhaskar Rao was not a Congressman. He was a Congressman when Chenna Reddi was the Chief Minister. Why did you give him ticket in your party? I know he was the Law Minister in Chenna Reddi's Government, Seventy to eighty per cent of the MLAs of the Telugu Desam came over from the Congres. Satyanarayan Reddiji may bear with me. Several of them came over from the Congress. Therefore, if you say that Bhaskar Rao was evil, he was your evil, not ours. And if Ram Lal was unwise, there is an answer already.

DR. YELAMANCHILI SIVAJI: At every time, people have to come to the streets for the act of the Governor.

SHRI HANS RAJ BHARDWAJ: That is your method. Our method is constitutional. People answer in the elections. (Interruptions). Please, let us not enter into arguments. We are not contesting an election here. I am making a statement for your kind consideration. The Governor's action is under the Constitution. Wherever the Governor has acted wrongly or grossly unconstitutionally, he ha٩ not stayed as Governor. That is my humble submission before the House It is the people who govern this country indirectly because when people feel something wrong has been done, there is countrywide resent. ment over it and that is the success of the democracy in India. If a palpable, wrong decision is taken on any issue-I have been in political life like you-I have seen that people have answered. Now we are mature as a nation. Please don't say time and again that we are that bad stuff in the country, we are that bad political guys in the country, that we are not fit to govern this country. This is a country which has fully matured as a democracy. We are proud of it. We have shown time and again that the biggest political personality can be defeated and can be returned to power, as Malaviyaji says, if you run the affairs in the Janata style. Elections are the

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only answer. If you grab power by manipulation, that will not be accepted by the people. If somebody did something wrong, he paid the price later on and people answered. I will not name individuals. I am noly giving an answer to several instances which my friends from this side gave. But let us not blame the institutions The Constitution was made by the founding-fathers with the consideration that this country as a whole must survive, this nation as a whole must survive and the States which we have constituted must flourish. Under the scheme of the Constitution, they have given Lists I, II and III. Therefore, the areas are demarcated, If you go into List II, you should come to the Council of States, Article 249, or you have to amend the Constitution which is a very difficult procedure. All these things are welldefined. But our lopsided vision or consideration or thinking makes us completely blind to the pragmatic situation of the time. You may blame the Governor. What happened in 1977? The moment there was a change of the Congress Government, several Governments were dismissed by these Governors. Did you mention those instances now in your speech? I was surp ised, we went to the Supreme Court and the Supreme Court gave a ruling in Union of India v. State of Rajasthan. Kindly read it. They gave a ruling. The issues were decided and those decisions are very vital. I am deriving my submissions before this House from that very case, especially Justice Bhagwati's observation that when the people answer a situation, we must accept them also Therefore, people as a whole ъrө relevant. People as a whole are the only beneficiaries of the country's programmes and policies. Our party, other political parties, all of us brought the anti-defection law. All of us, in this House and in the other House, agreed. But is it not a fact that today several political personalities have challenged that very law, that it is a bad law? I tell you, important leaders from the Opposition

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have challenged it and they are very happy if some of our party people defected, they are saying they are the best leaders in the country today and we are nothing. Is this not true? What is the standard of your public life? What are you teaching us? This very House has passed that Bill unanimous-What is the occasion to challenge lv. it? Because you do not want that the Congress Government should survive its full term, somehow or other there should be defections and you feel very happy if some defections take place. Should we not honour the spirit of what we ourselves did in the House? The Fiftysecond Amendment was a unanimous decision of both the Houses of Parliament. Therefore, I am only submitting that political opportunism is the biggest danger whether the Governor is involved Chief Minister is involved or the or a_{nv} political part_v is involved or this that is in-Or volved. We must adhere to these principles and we must be sincere to what we have passed in the House and we must be sincere to the Con. stitution, to the oath that we take in the name of the Constitution and the people. Therefore, if there is a decision taken by a constitutional authority, that decision must be accepted. If it is a palpably or grossly wrong decision, the country, the people, will answer it. Whoever is at the back of that decision, the people will answer that authority. I am not suggesting for a moment that this country should go to the streets. This is not the demoway of doing things. If somer hady wants to go to the streets, then he does not understand the Constitution. We have to survive as one nation and this administration is only for the sake of convenience of governance. It is not to derive power for selfish ends. We have seen in one State there is a Government by one party, in another by another party, almost seven or eight States have been under the rule of different Opposition parties. They had their problems there. I do not deny it. They have problems because their philosophy

is different and our philosophy is different, as a ruling party each has its problems on various issues like financial arrangements and administrative arrangements. There is a separate Commission for it and it will go into it. If there is any problem, there is always a method to solve it. You can have a dialogue. After all, nobody alien is ruling the country at the Centre. We are all brothers. We will not go into any controversy to such an extent as to say 'abolish the Governor's post'. Tomorrow you may say 'abolish this', 'abolish that' institution Wherever you find the Congress in power, you may demand 'abolish that' You may even say 'abolish the High Courts', 'abolish the Supreme Court', if they are not to your liking No. Our democratic institutions must be strengthened and nurtured and We should create an atmosphere where the institution remains healthy and in the service of the nation, in tne service of the people in whose name you take the oath. Therefore, I am not subscribing to this philosophy that it is entirely the role of the Governor that has been wrong. Politicians have also been wrong You mentioned the case of Haryana. What did the Opposition leader do? He caught hold of the collar of the Governor. Was he exhibiting a sense of civilised society? Certainty not. (Interruptions). I am not naming any person .

DR. YELAMANCHILI SIVAJI: I said Choudhury Charan Singh admonished Devi Lal at that time.

SHRI HANS RAJ BHARDWAJ. I am only drawing a comparison. If that action was wrong, was that action appreciated?

SHRI N. E. BALARAM: Do not quote Harayana at all. Quote some other areas.

SHRI HANS RAJ BHARDWAJ: O.K., O.K.

SHRI N. E. BALARAM: Why 'Aya Ram and 'Gaya Ram'?

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SHRI HANS RAJ BHARDWAJ: All right. Sir, I feel that the power of appointing the Governor is with the President and within the scope of the Constitution, the President is the competent person because he appoints the Governor who holds office during the pleasure of the President. Therefore, there is no necessity to have a provision for impeachment.

In view of this, Sir, I would like to 'request the honourable Member to withdraw his Bill.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Now, there is a Message from the Lok Sabha.

MESSAGE FROM THE LOK SABHA

Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1988

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Salary, Allowances and Pension of Members of Parliament (Ameadment) Bill, 1988, as passed by the Lok Sabha at its sitting held on the 4th November, 1988."

Sir, I lay the Bill on the Table.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYA'N REDDY). The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill. 1988, as passed by the Lok Sabha, will be taken up for consideration today at 5.00 P.M. SHRI N. E. BALARAM: Sir, it is not on the agenda...(Interruptions) It is not on the agenda.

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGDISH TYTLER): Sir, he should be happy about it.

SHRI N. E. BALARAM: Sir. it is not there on the agenda today.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): The Chairman has permitted it.

Now, Mr. Chitta Basu will reply.

CONSTITUTION (AMENDMENT) BILL, 1987—(INSERTION OF NEW ARTICLE 156A)—(Contd.)

SHRI CHITTA BASU: Sir, as a matter of fact, I have spoken about the amendment when I was moving it on the last occasion.

Sir, as the Minister and many other Members have taken a lot of time on this and since I am also interested to see that one of our colleagues, Sari Satva Prakash Malaviya, is able to move his Bill, I should not like to discuss much about my Bill. Only one thing I want to make clear and it is this that the arguments that have been advanced are not convincing. The only point on which this Bill has been brought forward is the accountability of the Governor and there is no provision in the Constitution which safe. guards the concept of accountability of the Governor. My only object was to see that a provision is made for having some accountability on the part of the Governor. That is all.

SHRI HANS RAJ BHARDWAJ: Sir, I have already mentioned that this power to appoint the Governor resides with the President and there is no need for any provision for impeachment because his office i_s not an elective one.